

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 179 of 2014 &
I.A. No. 290 of 2014**

Dated: 21st August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

GRIDCO **...Appellant (s)**
Versus
M/s SESA Sterlite Ltd. & Anr. **...Respondent(s)**

**Counsel for the Appellant (s) : Mr. R.K. Mehta
Ms. Ishita C. Dasgupta**
**Counsel for the Respondent (s) : Mr. Amit Kapur
Ms. Poonam Verma
Mr. Akshat Jain for R-1
Mr. Rutwik Panda
Mr. Anshu Malik for R.2**

ORDER

Reply has been filed by the learned counsel for the Respondent.

The learned counsel for the Appellant seeks some time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 04.09.2014 after serving copy on the other side.

Post the matter for hearing on **15.09.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/kt